

## PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

## OFFICIAL REPORT

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## HOUSE OF THE PEOPLE

Friday, 27th February, 1953

*The House met at Two of the Clock*  
[MR. DEPUTY-SPEAKER *in the Chair*]

## QUESTIONS AND ANSWERS

(No Questions: Part I not published)

## MOTION FOR ADJOURNMENT

ACCIDENT TO GAYA MOGHUL SARAI  
PASSENGER

**Mr. Deputy-Speaker:** I have received notice of an adjournment motion regarding the accident to No. 73 Gaya Moghul Sarai Passenger on 26th February 1953 and the death of four persons and 13 injured due to the burning of a III class bogie.

**The Deputy-Minister of Railways and Transport (Shri Alagesan):** We had some telephonic message with reference to this, but we are not aware of the full details. If a Short Notice Question is put, we will be able to answer.

**Mr. Deputy-Speaker:** In view of the statement of the hon. Minister, I do not think I ought to give my consent for the adjournment motion.

MESSAGE FROM THE COUNCIL  
OF STATES

**Secretary:** Sir, I have to report the following message received from the Secretary of the Council of States:

"I am directed to inform the House of the People that the Administration of Evacuee Property (Amendment) Bill, 1952, which was passed by the House of

the People at its sitting held on the 20th February, 1953, has been passed by the Council of States at its sitting held on the 25th February, 1953, with the following amendment:

"That in clause 13, in the proposed section 40, in sub-clause (1) of clause (c) of sub-section (2) for the words "three thousand", the words "five thousand" shall be substituted."

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 126 of the Rules of Procedure and Conduct of Business in the Council of States with the request that the concurrence of the House of the People to the said amendment be communicated to the Council."

ADMINISTRATION OF EVACUEE  
PROPERTY (AMENDMENT) BILL

**Secretary:** Sir, I beg to lay on the Table of the House the Administration of Evacuee Property (Amendment) Bill, 1952, which has been returned by the Council of States with an amendment.

UNION DUTIES OF EXCISE (DIS-  
TRIBUTION) BILL

**The Minister of Revenue and Expenditure (Shri Tyagi):** I beg to move for leave to introduce a Bill to provide for the distribution of a part of the net proceeds of certain Union duties of excise among the States.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill to provide for the distribution of a part of the net proceeds of certain Union duties of excise among the States."

The motion was adopted.

**Shri Tyagi:** I introduce\* the Bill.

\*Introduced with the recommendation of the President.